

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O.A. 1266 of 1996.

Date of Order : 25.11.2003.

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member
Hon'ble Mr. N.D. Dayal, Administrative Member
Gour Gopal Sarkar & Ors.

VS.

- 1) Union of India, service through the secretary, Ministry of Communications, Department of Telecom, Govt. of India, 20, Ashoka Road, New Delhi-01.
- 2) Director General, Deptt. of Telecommunication, Govt. of India, 20, Ashoka Road, New Delhi-01.
- 3) Chief General Manager, Calcutta Telephones, B.B.D. Bag, Calcutta-01.
- 4) Asstt. General Manager(Staff), Calcutta Telephones, 2, Bentinck St., Calcutta-01.
- 5) Asstt. General Manager(Legal), Calcutta Telephones, BBD Bag, Calcutta-01.

For the applicant : Mr. Samir Kr. Ghosh, counsel

For the Respondents : Mr. M.S. Banerjee, counsel

ORDER

MR. NITYANANDA PRUSTY, JM:

Heard Ld. counsels for both the parties.

2. Mr. S.K. Ghosh, ld. counsel for the applicant prays to withdraw this case, with liberty to approach the appropriate forum for redressal of the grievances of the applicants, since the applicants are presently working under B.S.N.L. as Group 'C' employees and no notification has been issued by the appropriate authority bringing B.S.N.L. under the jurisdiction of the Tribunal, till date. Ld. counsel for the respondents has no objection to the above prayer made by the ld. counsel for the applicant. The O.A. is accordingly dismissed as withdrawn.

3. However, since this Tribunal has no jurisdiction to entertain the present O.A., the applicants are at liberty to approach the appropriate forum for redressal of their grievances in accordance with law. No order as to costs.

MEMBER(A)

MEMBER(J)

ASVS.